

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP 30 (ND) 2014

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
21.12.2017**

**NAME OF THE COMPANY: Girish Jain & Anr Vs. Triumph Tutorials Pvt.  
Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

For the Petitioner: Mr. Ankit Shah, Advocate

For the Respondent: Counsel for the Respondent

**ORDER**

It is submitted on behalf of both the parties that a settlement has been arrived at. In support of the same, they placed a settlement deed on record.

Mr. Ankit Shah, Advocate, appearing on behalf of the Petitioner confirms that the entire payment in terms of the Settlement Deed has been received by the Petitioners.

As nothing further survives and all disputes have been settled in full, the petition is being disposed off as being fully satisfied.

-S-d-1

**(S. K. Mohapatra)  
Member (T)**

-S-d-1

**(Ina Malhotra)  
Member (J)**